

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.)No(s).5787-5790/2018

(Arising out of impugned final judgment and order dated 22-02-2018 in CRLA No. 1167/2010 22-02-2018 in CRLA No. 1208/2010 22-02-2018 in CRLA No. 1210/2010 22-02-2018 in CRLA No. 1220/2010 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

BHAGWAN DAS & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.97176/2018-EXEMPTION FROM FILING O.T.)

Date : 08-07-2019 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. K.T.S. Tulsi, Sr. Adv.
Mr. Kuber Boddh, Adv.
Mr. Raj Kamal, AOR

For Respondent(s) Mr. Parmanand Pandey, AOR
Ms. Damini Hajela, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Admittedly, the appellants are in custody for more than nine and a half years. Hence, we direct the release of the appellants on bail on the terms and conditions fixed by the trial court.

(RAJINDER KAUR)
BRANCH OFFICER

(SUKHBIR PAUL KAUR)
AR-CUM-PS